

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
14-09-2023 AT 10:30 AM**

**IA (IBC) 1336/2023 in CP (IB) No. 39/7/HDB/2023**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Indian Renewable Energy Development  
Agency Limited (IREDA)

**...Financial Creditor**

**VS**

M/s. Vamshi Rubber Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1336/2023**

This is an application to dismiss the main Company Petition. Learned Counsel Mr. Amir Bavani, for the Respondent present. Due to paucity of time, matter adjourned to 19.10.2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**